

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH  
210. IA(PLAN)/4/2024 IA/4648/2023 C.P. (IB)/748(MB)2022

**IN THE MATTER OF**

MICRO Capitals Private Limited

VS

KSS Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 18.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the RP:-	Adv. Amit Tungare (PH)
For the Respondent No. 2:	Adv. Subir Kumar (PH)
For the Respondent In IA/4648/2023:-	Adv. Lalit Joshi (PH)

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**ORDER**

**IA 4648/2023:-** Adv. Mr. Subir Kumar appearing on behalf of custom and also Income Tax Department submits that he shall be seeking specific instructions with respect to the pending dues of the CD before the Income Tax Department and also the customs Department. The counsel for the RP also prays for permission to place on record the Annual Worth Certificate of the SRA. Allowed as prayed for. Posted for **23.07.2024**.

**IA (PLAN) 4/2024:-** Adjourned to **23.07.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)